CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

CIVIL CONTEMPT APPLICATION NO. 36 OF 2004

IN

ORIGINAL APPLICATION NO. 15 OF 1999

ALLAHABAD, THIS THE 7TH DAY OF APRIL, 2005.

HON'BLE MR. V.K. MAJOTRA, V.C. HON'BLE MR. A.K. BHATNAGAR, J.M.

Virendra Singh S/o Shri Siya Ram, R/o Village-Nagla Marha, P.O. Tindauli, District-Mainpuri.

.....Applicant.

(By Advocate : Shri Sudama Ram)

Versus

- I.P. S. Anand, General Manager, North Central Railway, Allahabad.
- Sri Shree Prakash, Divisional Railway Manager, North Central Railway, Allahabad.
- Shri P.K. Pandey,
 Divisional Superintending Engineer,
 (Third) North Central Railway,
 Allahabad.

.....Respondents.

(By Advocate : Shri A.K. Pandey)

ORDER

By Hon'ble Mr. V.K. Majotra, V.C.

O.A. No.15/1999 was disposed off vide order dated 30.04.2003 (Annexure-I) with the following observations/directions to the respondents:

"For the reasons recorded above, the O.A. is finally decided with direction to respondent No.2 i.e. Divisional Railway Manager, Northern Railway, Allahabad to decide the representation of the applicant so filed within three months from the date the representation and the order of this Tribunal is filed before him by a reasoned order as per rules. The applicant is allowed

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four weeks time to file the representation along with copy of this order. We further provide that incase it is found that the applicants entitled for restructuring w.e.f. 01.3.1993 and resultantly re-fixation of pay, the arrears of salary and post retrial benefits shall be paid to the applicant with simple interest 010% within three months from 07.01.1999 i.e. the date of filing of this O.A. to the date of payment".

- 2. Learned counsel of the respondents stated that while direction of the court have been implemented partly, these directions shall be implemented fully within a week's time. He sought another one week time for this purpose. Learned counsel of the applicant, on the other hand, admitted that the directions of the court have been implemented partly.
- 3. In view of the assurance on the part of the learned counsel for the respondents that respondents will implement fully the directions given by this Tribunal within one week's time, this Contempt Petition is dropped and notices issued to the respondents are discharged. However, applicant shall have liberty to revive the CCP on remaining aggrieved.

Member (J)

Vice-Chairman 74.05

Shukla/-